Central Administrative Tribunal Ernakulam Bench

<u>CP(C)/181/00043/2019</u> in O.A 181/00601/2017

Tuesday, the 26th day of November, 2019

CORAM

Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member Hon'ble Mr.Ashish Kalia, Judicial Member

1. K.V.Ahammed

Offset Machine Man, Lakshadweep Government Press Kavaratti – 682 555, UT of Lakshadweep Residing at Keelavillatam (H), Amini Island Mob no.8590448101

2. A.Bader

Offset Machine Man, Lakshadweep Government Press Kavaratti- 682 555, UT of Lakshadweep Residing at Thiruvathapura (H), Alicome House Kiltan Island, Mob No.9995824436

3. K.Pookoya

Offset Machine Man, Lakshadweep Government Press Kavaratti – 682 555, UT of Lakshadweep Residing at Kuppipura (H), Kunnam House Kavaratti Island – 682 555, Mob No.9387594959

4. T.Khalid

Offset Machine Assistant, Lakshadweep Government Press Kavaratti – 682 555, UT of Lakshadweep Residing at Thrinikad (H), Kavaratti Island-682 555 Mob No.9447778101

Petitioners

(By Advocate : Mr. Vishnu S Chempazhanthiyil)

Versus

Shri.Durga Shankar Mishra IAS Secretary, Ministry of Urban Development Nirman Bhavan, New Delhi – 110 001

Respondent

(By Advocate: Mr.N.Anilkumar, SCGSC)

The CP(C) having been taken up on 26th November, 2019, this Tribunal delivered the following order on the same day:

ORDER (Oral)

Per: Mr.E.K.Bharat Bhushan, Administrative Member

Today when the matter was taken up, in response to the Rule 8 notice issued under Contempt of Court (C.A.T) Rules, 1992, Shri.N.Anilkumar,SCGSC, learned counsel for the respondents presented a copy of the O.M dated 22.11.2019 across the Bench, which is seen to be issued in substantial compliance with the directions of this Tribunal. In view of this, CP(C) is closed giving the petitioner liberty to proceed afresh, if another cause of action arises. Notices shall stand discharged.

(ASHISH KALIA) JUDICIAL MEMBER (E.K.BHARAT BHUSHAN) ADMINISTRATIVE MEMBER

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List of Annexures

Annexure P-1 - True copy of the order dated 26.7.2017 in O.A No.180/601/2017 of the Hon'ble Tribunal

Annexure P2 - True copy of the order dated 15.2.2019 in M.A No.181/58/2018 in O.A No.180/601/2017 of the Tribunal

Annexure P3 - True copy of legal notice dated 20.11.2017 to the respondent

Annexure P4 - True copy of order No.F.No.U.14040/60/2018-ANL dated 4.9.2018 issued by the Ministry of Home Affairs

Annexure R1 - True copy of letter dated 20.1.2017 for granting of upgraded pay as per the 6th CPC by Sri.A.Bader

Annexure R2 - True copy Original Application No.601/2017 file by Sri.K.V.Ahammed, before the Hon'ble CAT, Ernakulam Bench

Annexure R3 - True copy order dated 26.7.2017 in O.A No.601/2017 by CAT, Ernakulam Bench

Annexure R4 - True copy of letter No.C-18013/04/2017-PSP-I dated 31.10.2017 by Under Secretary, Ministry of Urban Development

Annexure R5 - True copy MEMO in O.A No.601/2017 filed by the respondent on 25.6.2018 before the Hon'ble CAT, Ernkulam Bench

Annexure R6 - True copy order dated 15.2.2019 in M.A No.58/2018 in O.A No.601/2017

Annexure R7 - True copy Contempt of Court Petition No.43/2019 in O.A 601/2017

Annexure R8 - True copy of Order dated 7.3.2019 in O.A No.906/2016

Annexure R9 - True copy order dated 22.6.2018 issued by the Ministry of Housing and Urban Affairs, PSP Division

Annexure R10 - True copy letter no.C-18013/04/2017-PSP.I dated 4.7.2019 to the applicants.

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